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PART IIIA—Ordinances promulgated by the Governor of West Bengal under the Constitution of India.

**GOVERNMENT OF WEST BENGAL**

**LAW DEPARTMENT**

**Legislative**

**West Bengal Ordinance No. I of 2016**

**THE WEST BENGAL VALUATION BOARD  
(AMENDMENT) ORDINANCE, 2016.**

WHEREAS it is expedient to amend the West Bengal Valuation Board Act, 1978, for the purpose and in the manner hereinafter appearing;

West Ben. Act  
LVII of 1978.

AND WHEREAS the Legislative Assembly of the State of West Bengal is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

The Governor is pleased, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, to make and promulgate the following Ordinance:—

Short title and  
commencement.

**1.** (1) This Ordinance may be called the West Bengal Valuation Board (Amendment) Ordinance, 2016.

(2) It shall come into force at once.

*The West Bengal Valuation Board  
(Amendment) Ordinance, 2016.*

*(Section 2.)*

Amendment of  
section 5 of the  
West Ben. Act  
LVII of 1978.

2. In sub-section (4) of section 5 of the West Bengal Valuation Board Act, 1978, for the words "not exceeding four years as the State Government may determine", the words "as the State Government may, by notification, determine" shall be substituted.

KOLKATA,  
*The 5th February, 2016.*

KESHARI NATH TRIPATHI,  
*Governor of West Bengal.*

By order of the Governor,  
MADHUMATI MITRA,  
*Secy. to the Govt. of West Bengal,  
Law Department.*